

ascertain whether such out of turn allotments were justified on medical grounds. The Medical Board constituted for the purpose, has since submitted its recommendations which have been accepted and implemented.

- (iv) The Government shall frame appropriate rules relating to out of turn allotments and will duly notify the same within a period of three months. While making out of turn allotments speaking orders would be passed giving the reasons and list of such allottees shall be notified and circulated to all the Government departments. The extent of out of turn allotments would be 5% in each type of houses which would fall vacant in a year. Freedom fighters, artists and social workers and voluntary organisations/institutions may be considered for discretionary allotments from the quota of 5%, if guidelines so framed, permitted. The guidelines have been formulated and approval of the competent authority is being obtained before the same are notified.
- (v) The Supreme court has held that the subletting of Government accommodation is a grave misconduct on the part of the Government servants, and therefore, it would be obligatory for the disciplinary authority to initiate disciplinary proceedings against him under rule 14 of the CCS (CCA) Rules, 1965 (Major Penalty). Subletting of Government accommodation has been made a misconduct by amending the provisions of the CCS (Conduct) Rule, 1964. Department of Personnel & Training has been requested to issue necessary instructions regarding initiating of disciplinary proceedings under Rule 14 of the CCS (CCA) Rules, 1965 in proven cases of subletting of Govt. accommodation.

2. The Union Cabinet has accorded investment approval for Delhi MRTS Project in September, 1995. For the project, the OECF, Japan have agreed in January, 1997 to provide loan assistance amounting to Rs. 478.78 crores. Steps have since been initiated to make the Delhi Metro Rail Corporation, the implementing agency, fully functional who has since started making global enquiry for appointment of General Consultant for the project.

3. The amendment of Urban Land (Ceiling and Regulation Act, 1976) is presently under consideration of the Government. The State Governments/UTs have since been requested to offer their suggestions regarding amendment of the Act and for the purpose, an Inter-governmental Committee has been constituted under the chairmanship of Secretary (UD). It is proposed to finalise the amendment in the light of the recommendations of the Committee.

4. A proposal is under consideration for utilisation of surplus Govt. land to generate resources to augment budgetary provisions.

Condition of Government Flats

3969. SHRI K.H. MUNIYAPPA : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government quarters in Sri Niwaspuri and East Kidwai Nagar, particularly in Type I and II are in a dilapidated condition;
- (b) if so, whether any complaints have been lodged in this regard by the allottees;
- (c) if so, whether no action has been taken by CPWD to repair the quarters;
- (d) if so, the reasons therefor; and
- (e) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No, Sir. However, electrical wiring in some of quarters of type-I & type-II in Srinivaspuri is in a bad condition.

(b) Yes, Sir.

(c) to (e) In all the complaints pertaining to Civil work, repairs were carried out immediately. On electrical side, defective wiring in some of the quarters of type-I & II of Srinivaspuri has been replaced recently. The wiring in the remaining quarters of Srinivaspuri, where it is considered essential, will be taken up for replacement depending upon the availability of funds.

Export by FPIs

3970. SHRI NITISH BHARADWAJ : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

- (a) whether our own domestic food processing industries are exporting any proposed food items or beverages; and
- (b) if so, the quantum of exports and the names of the countries to which these are exported ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) Yes, Sir.

(b) A Statement showing quantum and countries to which exported respectively, is enclosed.

Statement

Export of Agricultural and processed Food Products quantity in MTS

Value : In Rs. Lakhs

| Product | 1993-94 | | 1994-95 | | 1995-96 | | Major Markets |
|--|------------|----------|------------|----------|-------------|-----------|---|
| | Quantity | Value | Quantity | Value | Quantity | Value | |
| PROCESSED FRUITS & VEGETABLES. (Mango Pulp, Pickles and Chutneys etc.) | 120521.950 | 26850.26 | 144322.036 | 34821.67 | 193509.560 | 49159.21 | U.A.E., Sri Lanka Singapore, U.S.A. Germany, Saudi Arabia, Kuwait, U.K., Netherlands, Russia. |
| ANIMAL PRODUCTS (Meat, Poultry and Dairy Products) | 118285.595 | 37401.48 | 164107.100 | 44838.42 | 183897.979 | 68258.23 | Malaysia, U.A.E. Philippines, Oman Jordan, Saudi Arabia, U.S.A., South Africa, Bangladesh, Germany, Russia, Portugal, Netherlands, Spain, France, Zaire, Seychelles. |
| OTHER PROCESSED FOODS (Guar Gum, Cereal Preparations and Alcoholic Beverages etc.) | 375671.430 | 45968.86 | 176886.925 | 41548.57 | 1007330.047 | 117197.31 | Indonesia, U.K., Singapore, Malaysia, Philippines, U.S.A., Germany, Japan, Netherland, Belgium, Sri Lanka, France, Bangladesh, Nepal, Italy, U.A.E., Bhutan, Russia, Yamen. |

[Translation]

Review of Works

3971. SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

(a) whether HUDCO has conducted or propose to conduct any review of the works undertaken with the loan provided by it in different States particularly in tribal/rural areas; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) HUDCO makes regular monitoring of progress of various

housing and urban infrastructure projects sanctioned by it, through quarterly progress reports and site inspection(s), through its Regional Officers. Such monitoring also includes monitoring of schemes financed by HUDCO in the rural areas. No Special review has, however, been conducted for the schemes sanctioned by It in tribal/rural areas.

[English]

Naptha on OGL

3972. DR. T. SUBBARAMI REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have decided to place Naptha on OGL for power projects;

(b) if so, whether this violates the recent State-wise allocation of liquid fuel for power projects;